CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

O.A.No.228 of 1992.

Ombir Singh ....Applicant.

Versus

Union of India & others ....Respondents.

Hon'ble Mr.K.Obayya, A.M.

Hon'ble Mr.A.K.Sinha, J.M.

(By Hon'ble Mr.K.Obayya, A.M.)

The applicant, who was engaged as Volunteer Ticket Collector in N.E.Railway, has approached this tribunal seeking a direction to the respondents for re-engagement and thereafter to regularise him in view of the Railway Board Circular dated 6.2.90.

2. According to the applicant, he was engaged as Volunteer Ticket Collector w.e.f. 3.3.84 and worked for 222 days. He has also annexed the copy of service certificate given to him by the Railway Administration (Annexure-A1).

3. The respondents in their counter affidavit have taken stand that the scheme, prepared by the Railway Administration for engagement of Ex.Mobile Booking Clerk in compliance of the judgment of the Principal Bench of the Tribunal in Neera Mehta's case, will not apply to the case of Volunteer Ticket Collector. Hence the applicant is not entitled for the relief prayed for.

4. Similar matters came before a Bench consisting of one of us (Hon'ble Mr. K.Obayya,A.M.) in O.A. 136 of 1992 and bunch cases relating Volunteer Ticket Collector. In those cases a direction was given to the Railway Administration to prepare a scheme for voluntary Ticket Collector and to re-engage them and to regularis

Direction was also given to the effect that ' the scheme
be framed within a period of two months from the date
of communication of this order.' The direction issued
in those cases will apply sequarely to this case also
and the respondents are directed to extend the benefit
of the scheme prepared by them for Volunteer Ticket
Collectors to the applicant and re-engage him and
regularise his services in accordance with the terms

Of the scheme so prepared. With the above directions,
the application stands disposed of. No order as to cost.

MEMBER (J)

MEMBER (A)

DATED: MARCH 17,1993.

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